

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 157 of 2020

In the matter of:

Manoj Kumar Agarwal

....Appellant

Vs.

Mohani Tea Leaves Pvt. Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. S.K. Datta, Mr. Patita Paban Bishwal, Mr. Shaunak Mitra and Mr. Aadesh Tandon, Advocates.

For Respondents: Mr. Saurav Jain, Mr. Joy Saha & Ms. Pallavi Tayal, for R-2.

Mr. Rishav Banerjee, C.S. Rahul Parasrampuriah & C.A. Rohit Parasrampuriah, for R-7.

ORDER
(Virtual Mode)

28.09.2020: In respect of Respondents No. 1, 3, 4, 6, 8 and 9, Notice is ordered to the Respondents returnable by 14.10.2020. Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

In respect of Respondent No. 2, Ms. Pallavi Tayal, Learned Counsel appears and seeks and prays for time to file Reply/Response and accordingly 10 days-time is granted for filling of Reply/Response of R-2. In respect of Respondent No. 7, Mr. Rishav Banerjee, Learned Counsel appears and he is permitted to file Reply/Response on behalf of R-7 within the aforesaid period.

In respect of other Respondents Notice is ordered returnable by 14.10.2020.

Rejoinder, if any, by the concerned Parties may be filed well before the next date of hearing, of course, after serving due copies to the Learned Counsel appearing for either Side/Parties.

The Registry is directed to list the matter on **14th October, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

ha/nn